

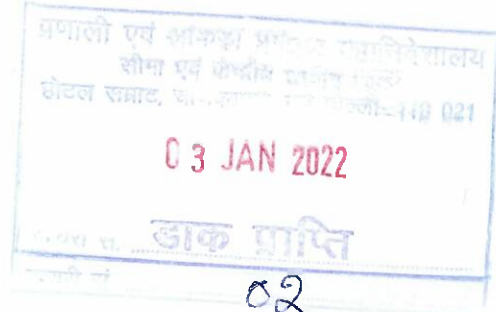
F.No. C-14011/07/2016-Ad.V/9258

Government of India  
Department of Revenue  
Central Board of Indirect Taxes and Customs  
Office of Chief Vigilance Officer

2<sup>nd</sup> Floor, Hudco Vishala Building,  
Bhikaji Cama Place, R.K. Puram, New Delhi-110066,  
Dated, the 29<sup>th</sup> December, 2021

To

All Principal Director Generals/Director Generals  
All Principle Chief Commissioners/Chief Commissioners  
(Customs and Central Goods & Service Tax Zones)  
All Principle Commissioners/ Commissioners  
(Customs and Central Goods & Service Tax Zones)  
The Narcotics Commissioner  
Directorate of Publicity and Public Relations.



**Sub: Timely Completion of Departmental Inquiries – Reg.**

Sir/Madam,

I am directed to refer to Board's circulars of even number dated 01.08.2017 and 11.07.2018 informing about Government of India Notification dated 02.06.2017 under Rule 14(24) of CCS(CCA) Rules, 1965 laying down a statutory period of six months for completion of Departmental Inquiries against Government servants.

2. In this regard, it is informed that Department of Personnel and Training (DOP&T) vide OM. No.142/15/2010-AVD-I dated 31.07.2012 (copy enclosed) has issued consolidated instructions for grant of Honorarium to Inquiry Officers (IO) / Presenting Officers (PO). As per this OM, honorarium in the range of Rs.5000-10,000/- is payable to IO( serving —Pt time) and PO(serving — Pt time) on timely completion of disciplinary inquiries. In deciding the exact quantum of honorarium within the indicated range, the quantum and nature of work involved, rank of the Inquiry Officer, the complexity of the case, time taken for completion of the inquiry etc will have to be kept in view and the decision in this regard of the Board disbursing the honorarium will be final. The full amount of honorarium as per the slab will not be paid if the inquiry has not been completed within a period of six months. If there is a delay in completion of the inquiry which is not due to non-cooperation of the charged officer or due to stay orders, etc., the honorarium should be reduced by 50%. The terms and conditions for grant of honorarium have been indicated in para 2 of the above OM.

3. All IOs/POs are requested to complete the departmental Inquiries within the prescribed period of six months and claim honorarium as per the above OM of DOP&T. CVC vide Circular No. 22/12/21 dated 08.12.2021 has prescribed a format for seeking monthly report from IOs indicating present status /progress of the enquiries being conducted by them. All IOs under your jurisdiction may also requested to give a monthly report of the status of disciplinary inquiry being handled by them in the prescribed format of CVC, as enclosed as Annexure-1, invariably, latest by 10th day of the succeeding month.

Encl : As above

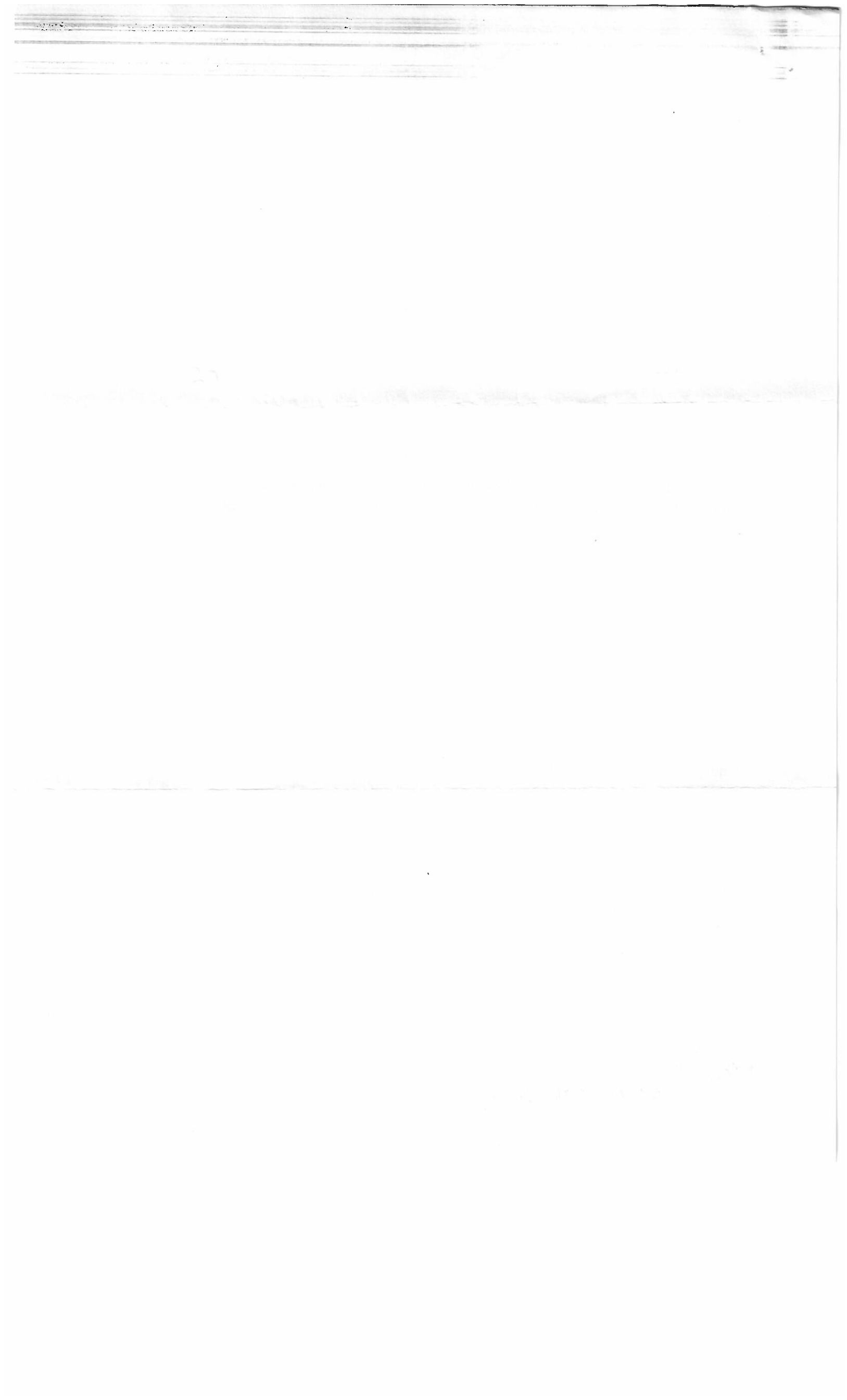
Copy to:-

Web Manager, Dh, IJ&KMB, ND-

Yours faithfully,

  
(Manish Kumar Sahay)

Deputy Secretary to the Govt. of India  
Phone: 011-26190027



No.142/15/2010-AVD-I  
Government of India  
Ministry of Personnel, Public Grievances and Pensions  
(Department of Personnel and Training)

North Block, New Delhi  
Dated 31<sup>st</sup> July, 2012

**Office Memorandum**

Subject : Grant of Honorarium to Inquiry Officers (IO)/Presenting Officers (PO) -  
Consolidated instructions regarding

.....

The undersigned is directed to say that the Department of Personnel and Training have issued instructions vide NO 1344/99-AVD-I dated 29<sup>th</sup> June 2001 and 7<sup>th</sup> April 2003 on the subject of honorarium to the Inquiry Officers and Presenting Officers covering the aspects of rates of honorarium, appointment of retired officers as Inquiry Officer, terms and conditions for payment of honorarium etc from time to time. The rates of honorarium payable to IO/PO were last revised vide this Department's OM no 142/20/2008-AVD-I dated 27th July 2009. [copy attached].

2. A Committee of Experts set up to review the procedure of Disciplinary /Vigilance inquiries and to recommend measures for their expeditious disposal under the chairmanship of P.C Hota, former Chairman of UPSC in May 2010 had made a series of recommendations in July 2010 including the rates of honorarium. The detailed recommendation of the expert committee is available on the website of this Department. It can be accessed through the Link. <http://persmin.nic.in/DOPT/Publication/CommitteeReport/HotaCommitteeReport/HotaCommitteeReport.pdf> . The Committee had made specific recommendations as regards the rates of honorarium to IO/PO. The Recommendations of the Committee on the proposed increases in Honorarium relating to IO/PO are contained in paras 37, 42-44 of the report of the Committee.
3. The recommendations of the Expert Committee on the aspect of revision of rates of honorarium along with some other related measures were examined in the Department and was placed before the Group of Ministers on Corruption, set up for examining measures, including legislative and administrative, to tackle corruption and improve transparency. The Group of Ministers while considering the Terms of Reference also considered the recommendations of the HOTA Committee and recommended that the remuneration of the IOs and POs may be fixed, keeping in mind the recommendations of the HOTA Committee. These recommendations of the GOM have been accepted by the Government.
4. It has therefore been decided to revise the existing rates of honorarium payable to IO/PO in line with the recommendations of the Expert Committee. The revised rates of Honorarium and other allowances payable to IO both serving and retired officers and PO(serving) and the terms and conditions governing the same is indicated in Annexure -1 to this OM. The rates of Honorarium stated therein are ceilings and the concerned ministry/department where the misconduct was committed may decide the exact quantum of

honorarium to be paid keeping in mind the volume of work involved in specific cases and the terms and conditions indicated in the Annexure -1.

5. The revised structure of rates of honorarium and allowances as indicated in Annexure-I are intended to be made applicable to Departmental Proceedings including inquiry proceedings undertaken by the committee on Sexual Harassment, by Ministries /Department in respect of officials /officers serving under different cadres of services under their administrative control. However, in case a cadre of a service or organisations such as autonomous bodies have a separate set of rules and instructions for regulating honorarium to IO/PO in existence they may choose to continue with their own set of instructions. Fully or partially funded autonomous bodies may retain their own provisions so long as they are not more beneficial than what has been proposed in this OM.

6. This orders will take effect from the date of issue of this OM and will also apply to all inquiries in progress.

7. The services of serving officers may be used as IO and PO to the extent possible in the conduct of departmental inquiries. However, Central Vigilance Commission has been requested to create and maintain a panel of retired officers/officials willing to serve as IO for conducting departmental inquiries and for this purpose also design a procedure for inviting applications from the retired Government Servants to be followed by the Ministries and Departments. Till such time such a panel of retired officers become available from CVC, the concerned ministries /departments may, where it is not possible to use the services of a serving officer as Inquiry Officer for conducting departmental inquiries, use the services of officers who have retired from Ministries/Departments, for conducting such departmental inquiries.

8. This issues with the concurrence of Ministry of Finance, Department of Expenditure vide their UO no.14(4)/2009-E-II(B) dated 26.3.2012 and 5.6.2012.

9. Hindi Version will follow.

  
(P.K. Ravi)

Under Secretary to the Government of India  
Tel : 23094799

All Ministries/Departments [As per Standard List]

Copy to :

- a) The Comptroller and Auditor General of India, New Delhi
- b) UPSC
- c) CVC
- d) Rajya Sabha Sectt , New Delhi
- e) Lok Sabha Sectt, New Delhi

- f) All attached /subordinate officers of the Ministry of Personnel Public Greivances and Pensions
- g) Ministry of Finance , Department of Expenditure wrt to their UO no.14(4)/2009-E-II(B) dated 26.3.2012
- h) All sections /desks of DOP&T
- i) Department of ARP&G, for civil service news
- j) Institute of Training and Management, JNU , New Delhi
- k) AVD-I Section (150 spare copies)
- l) NIC, DOP&T, North Block, New Delhi for placing the above circular alongwith annexures on the Department's website.

**Revised Rates of Honorarium and other allowances payable to Inquiry Officer and Presenting Officers in Departmental Proceedings and Terms and conditions of grant of honorarium.**

1. The revised rates of honorarium payable in cases of departmental proceedings will be regulated within the range of rates indicated in the table below:

Particulars/Details		Range of Rate per case Recommended by the Committee and Accepted by the Government (Rs per case) (2)	
I(a)	I(b)	Minimum (a)	Maximum (b)
Honorarium	i)IO( serving -Pt time)	i) 5000	10000
	ii)IO (retired)	ii)15000	75000
	iii)PO(serving - Pt time)	iii) 5000	10000
Transport Allowance	i)IO (retired)	i) 15000	40000
Secretarial Assistance	i)IO (retired)	i) 30000 per case if no assistance is provided by department.	

2. The grant of Honorarium in the case of serving Government servants who are appointed as part time Inquiry Officer/ Presenting Officer and retired Governments appointed as Inquiry Officers will be subject to the following conditions:-

- i. The honorarium will normally be regulated under the financial powers delegated to the Ministries/Departments and taking into account the quantum of work involved in individual disciplinary cases.
- ii. In the case where serving officers are appointed as IO/PO , the controlling department or the administrative department should make all efforts to relieve the IO/PO of his normal duties to enable him/her to complete the proceedings expeditiously.
- iii. Before the payment is received by Inquiry Officer/Presenting Officer, whether serving or retired, it will be the responsibility of the IO/PO to ensure that
  - a. All case records and inquiry report (two ink signed copies) properly documented and arranged is handed over to the Disciplinary Authority by the Inquiry Officer/Presenting Officer.

- b. The report returns findings on each of the Article of Charge which has been enquired into and should specifically deal and address each of the procedural objections, if any, raised by the charged officers as per the extant rules and instructions.
- c. In deciding the exact quantum of honorarium within the indicated range in the table above, the quantum and nature of work involved, rank of the Inquiry Officer, the complexity of the case, time taken for completion of the inquiry etc will have to be kept in view and the decision in this regard of the department disbursing the honorarium will be final. It may particularly be ensured that the full amount of honorarium pre decided to be paid as per the slab is not paid if the inquiry has not been completed within a period of six months. If there is a delay in completion of the inquiry which is not due to non-cooperation of the charged officer or due to stay orders, etc., the honorarium should be reduced by 50%.
- iv. The number of disciplinary cases may be restricted to 10 cases in a year, with not more than 2 cases at a time for serving Government servants and 20 cases with not more than 4 cases at a time for retired Government servants.
3. In addition to the terms and conditions indicated in para 2 above, the retired government servants appointed as IO shall maintain strict secrecy in relation to the documents he/she receives or information/data collected by him/her in connection with the Inquiry and utilise the same only for the purpose of Inquiry in the case entrusted to him/her. No such documents/information or data are to be divulged to any one during the Inquiry or after presentation of the Inquiry Report. The I.O. entrusted with the Inquiries will be required to furnish an undertaking to maintain strict secrecy and confidentiality of all records/documents/proceedings etc.

\*\*\*\*\*

No. 142/20/2008- AVD I  
Government of India  
Ministry of Personnel, Public Grievances and Pensions  
(Department of Personnel and Training)

\*\*\*\*\*

New Delhi, Dated the 27<sup>th</sup> July 2009

OFFICE MEMORANDUM

Subject: Grant of Honorarium to Inquiry Officers/ Presenting Officers

The undersigned is directed to refer to this department's OM no 134/4/99-AVD I dated 29<sup>th</sup> June 2001 and 7<sup>th</sup> April 2003 on the subject mentioned above and to say that the rates of honorarium payable to the IO /PO in the case of departmental inquiries were last revised vide OM dated 29<sup>th</sup> June 2001 in the case of serving Government Servants functioning as part time IO/PO and vide OM dated 7<sup>th</sup> April 2003 in the case of retired Govt Servants functioning as IO. :

2. The existing rates of honorarium as prescribed in the aforesaid OMs was reviewed in consultation with the Ministry of Finance. As a result of review, it has been decided to revise the existing rates of the honorarium, payable, to IO/PO. The rates of honorarium as revised are indicated in the table below:-

Particulars	Revised Rates ( per inquiry)
a) Inquiry Officer (Part time Serving Govt Servants)	Rs. 3000/- Maximum Rs. 1500/- Minimum
b) Presenting Officer (Part time Serving Govt Servants)	Rs. 1500/- Maximum Rs. 750/- Minimum
c) Retired Govt Servants as Inquiry Officers	Rs. 9750/- (lumpsum) Plus Rs. 1500/- for every additional charged officer.

3. The grant of revised rates of honorarium as above will be subject to the same conditions stipulated vide para 4 of this Department's OM no 134/4/99-AVD-I dated 29<sup>th</sup> June 2001.

4. These orders will take effect from the date of issue and will also apply to inquiries in progress.

5. This issues with the concurrence of Ministry of Finance, Department of Expenditure, vide their ID no 14(4)/2009-EII(B) 14.7.2009.

6. Hindi Version will follow.

*P.K. Ravi*  
(P.K Ravi)

Under Secretary to the Government of India  
Tel No 2309 4799.

To

All Ministries/Departments [ As per Standard List]



Name of Organization \_\_\_\_\_

Name of Inquiry Officer \_\_\_\_\_ Report for the month of \_\_\_\_\_

Annexure-I

S. No.	Name and Designation of CO	Date of appointment of IO	Date of Preliminary Hearing	Whether Brief Hearing required. If Yes, date of Brief Hearing	No. of Regular Hearings held till the end of the month	Dates of Regular Hearing	Date of submission of PO's Brief	Date of submission of Defence Brief	Date of submission of IO's report	Time taken since appointment as IO (upto the stage inquiry has progressed so far)	Whether time limit given in Commission's Circular No. 21/12/21 dated 03.12.2021 is being adhered to. If not, reasons thereof
1	2	3	4	5	6	7	8	9	10	11	12

To,  
Disciplinary Authority

Signature of Inquiry Officer

Copy to:- Chief Vigilance Officer

Note:- Report to be submitted by IO by 10th day of every month to DA with copy to CVO.

